

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/ 5780 /A

From :- Smti. Kanchan Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ The District & Sessions Judge,
Bongaigaon

Dated Guwahati, the 4th October, 2018.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJB.I-3/2018/4004 dtd. 26.09.2018.

Madam,

With reference to the above, I am directed to inform you that Smti Bipaakkhi Borthakur, Secretary, District Legal Services Authority, Bongaigaon, has been accorded permission to avail LTC with her 2 (two) minor children of 15 years and 11 years old, to visit Pahalgam (Jammu & Kashmir) via Gulmarg, Srinagar and New Delhi and back, w.e.f. 15.10.2018 to 24.10.2018 for the standard block period 2014-2017 (by way of carrying forward), by the shortest possible route, as per existing Rules.

Smti Borthakur may be informed accordingly.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-05/2018/5781-5783 /A, dated 04/10/18 Buo

- Copy to:-
1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
 - ✓ 2. Smti Bipaakkhi Borthakur, Secretary, DLSA, Bongaigaon, for information.
 3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.


JT. REGISTRAR (VIGILANCE)